

OA 285/03

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Or. Dt. 14.5.03

Copies of order
Copies of OA with
Copies of order
dated 14.5.03 sent
to all members
and copies of
order dt. 14.5.03
in OA 285/03
given to counsel
for both sides.

29/5

29.5.05
SO

on Memo in
OA 276/03

MA 844/03 & MA 1046/03
for app. order. Copies
have been sent.

20/04/04

Bund

Copy of order dt 6/1/04
issued.

29/4/04

ORDER DT. 14.05.2003.

Upon being mentioned by Mr. K.K. Rath, Learned Counsel appearing for the Applicant this matter was taken up alongwith O.A.No. 276/2003 of Premalata Das vrs. Union of India and others. Upon hearing him and Mr. S. Behera, Learned Additional Standing Counsel (on whom a copy of this O.A. has been served) appearing for the Respondents, this Original Application under section 19 of the Administrative Tribunals Act, 1985 is disposed of with direction to the Respondents to consider the representation of the Applicant (who has been given liberty to submit a detail representation within a period of 30 days from now) and to pass a reasoned order thereon within a period of 120 days of receipt of such representation as per the observations made today in O.A.No. 276/2003.

Send copies of this order (alongwith the copies of the order dated 14.5.2003 of this Tribunal rendered in O.A.No. 276/2003 and copy of this OAD) to the Respondents and free copies of this order be given to the counsel appearing for both sides.

(B.N. SOM) 14/5
VICE-CHAIRMAN

(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)

2. Dt. 6.1.04.

As per the orders passed today in OA No. 276/03 MAs are disposed of.

29/4/04
Menthus